

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-528(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd.

.... Applicant/petitioner

v.

Taurus Agile Technology Corporation Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

Mr. Aditya Vashisth, Adv. for CoC

For the Respondent(s):

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ORDER

CA-981(PB)/2019

The information communicated with regard to confirmation of the IRP as RP is taken on record and accordingly Mr. Subhash Kumar Kundra is permitted to continue and function as RP.

CA-981(PB)/2019 stands disposed of.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)